

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

R.A. 14/1987 in
O.A. No. 39/1986. 198
T.A. No.

DATE OF DECISION April 30, 1987.

Shri V.M.Thareja, Petitioner

Applicant in person. Advocate for the Petitioner(s)

Versus

Union of India and others, Respondent(s)

Mrs. Raj Kumari Chopra, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice K.Madhava Reddy, Chairman.

The Hon'ble Mr. Kaushal Kumar, Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ? No
3. Whether their Lordships wish to see the fair copy of the Judgement ? No
4. Whether to be circulated to other Benches ? No



(Kaushal Kumar)
Member
30.4.1987.



(K.Madhava Reddy)
Chairman
30.4.1987.

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

RA No.14/1987 in
OA 39/86.

April 30, 1987. 10

Shri V.M.Thareja Applicant.
Vs.
Union of India and others ... Respondents.

CORAM:

Hon'ble Mr. Justice K.Madhava Reddy, Chairman.

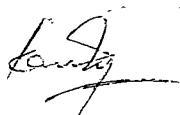
Hon'ble Mr. Kaushal Kumar, Member.

For the applicant Applicant in person.
For the respondents ... Mrs. Raj Kumari Chopra,
Counsel.

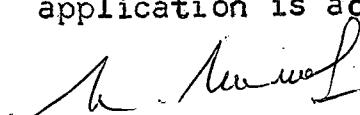
(Judgment of the Bench delivered by
Hon'ble Mr. Justice K.Madhava Reddy, Chairman).

A review of our judgment dated 13.1.1987 is sought by the applicant on the ground that the roster point for two vacancies rested at point No.14 and 15 is not correct and that in fact, having regard to the number of promotions made from the year 1962 the roster point rests at 25 and 26 as evident from the list of promotees enclosed with the Review Application.

On notice, the respondents have filed a counter and assert that even as averred by them in the counter to OA 39/86, the roster point in fact rests at No.14 and 15. They further clarify that inasmuch as the Rule of reservation for Scheduled Castes and Scheduled Tribes was introduced for the first time under O.M.No.1/10/61-Estt.(D) dated 8th November, 1963 (which finds place in Brochure on Reservation for Scheduled Castes and Scheduled Tribes in Services (Sixth Edition) published by the Government of India, Department of Personnel and



Administrative Reforms, Ministry of Home Affairs,
New Delhi, at page No.197-198), promotions made upto
the year 1963 are not covered by this O.M. Hence
roster system was applied to the posts from the
stage at which Shri A.C. Sagar was promoted as Senior
Scientific Assistant and that is how the present
roster point rests at point No.14 and 15 and not at
25 and 26 as claimed by the applicant. Having gone
through the O.M, we are satisfied that the present
roster point rests at 14 and 15 and the conclusion
which we have reached in paragraph 7 of our judgment
dated 13.1.1987 is correct and that is further
fortified by the O.M. referred to above. Our earlier
judgment does not call for any review. This review
application is accordingly dismissed.



(Kaushal Kumar)
Member
30.4.1987.



(K. Madhava Reddy)
Chairman
30.4.1987.